

[Shri Atal Bihari Vajpayee]

werable for the fact that the arrest and manhandling of girls were done by male policemen.

3. Even after students had courted arrest, they were beaten up in police custody. A leg and an arm of Secretary, DUSU, have been fractured. President, DUSU, was beaten mercilessly till he became unconscious. President, ARSD College Students Union, was hit on his head with lathi causing grievous injury necessitating several stitches on his head.

While I do not approve students blocking the traffic and stoning the buses, from what I have stated, it is evident that the Police failed to apprehend the culprits and was brutal in using force indiscriminately against students who were naturally agitated over the murder of a fellow student. It should be a matter of concern for all of us that, of late, this is becoming a common pattern of the operation of law and order machinery.

I demand that all persons involved in the murderous attack on student Promod Kumar should be arrested immediately and a judicial inquiry should be instituted to ascertain the facts regarding the incidents leading to lathi charge by the police and to fix responsibility. All cases against students should be withdrawn forthwith.

(viii) PROTECTION OF FISHERMAN IN THE COASTAL BELT OF ORISSA.

*SHRI RASABEHARI BEHERA (Kalahandi): Orissa is famous in India and abroad for the delicious prawn available in the coastal water of the Puri sea and the Chilka lake. Fishing is the sole means of livelihood of thousands of fishermen residing in the coastal belt of Orissa. India exports huge quantities of Orissa prawn worth several crores of rupees to foreign countries every year. Steps are being taken to preserve this prawn. Quite a large number of ice factories and some other ancillary industries have been

set up near Chilka lake for the effective functioning of prawn trade. Thousands of fishermen have been directly involved in the prawn trade and fishing is their only source of income. Thousands of small fishermen from Andhra also earn their livelihood from fishing in these areas.

But the prawn trade has suffered a great setback for the last three years due to the interference of big fishermen who are equipped with trawlers and nets and carry on their vocation on a very large scale. Due to the indiscriminate fishing in the coastal area by the mechanised means, prawns are diminishing in quantity and are facing extinction. Besides, the basin of Puri sea near Puri is silting up very fast which poses danger to this species of fish.

The fishermen community in particular and people in general engaged in this trade will suffer further if steps are not taken to desilt the basin and promote the variety of prawn in the Puri sea. As the State Government and the Centre earn foreign exchange worth millions of rupees, steps should be taken to promote cultivation of prawn in this coastal area.

14-30 hrs.

LIFE INSURANCE CORPORATION (AMENDMENT) BILL—Contd.

Clause 2 —(Amendment of Section 48)—Contd.

MR. CHAIRMAN: The House will now take up further clause by clause consideration of the Bill further to amend the Life Insurance Corporation Act, 1956.

Mr. Sunil Maitra had been on his legs.

SHRI SUNIL MAITRA (Calcutta North East): Mr. Chairman, Sir, my amendment No. 17 to Clause 2 is significant. I have specifically given this amendment in view of the fact that despite the Supreme Court judgments

*The original speech was delivered in Oriya.